CCA 146 of 1995

IN

O.A.No.998/95

Hon'ble Mr. S. Das Gupta. A.M.

Heard learned counsels for the parties.

This contempt petition was filed on the ground have that the respondents wilfully disobeyed the interim order passed on 20.10.1995 in 0.A.No.

998/95. By the said interim order, it was provided that status-quo shall be maintained.

2. C.A. has been filed by the learned counsel for the respondents in which it has been indicated that the applicant had been relieved in pursuance of the order of transfer on 4.9.1995. That is to say much before passing of the interim order. Learned counsel for the applicant alleged that the relieving order was under challenge in the O.A. This wis contempt petition. The order, of wilful is alleged to has disobeidence as pleaded is to be construed. The position is that when the interim order was passed for maintaining status-quo, the applicant had already stood relieved and not allowed to continue on the post, he had been transferred. The further situation is that the said interim order was vacated by order dated 7.12.1995. Since the interim order has been vacated, contempt petition lived us is out & utility.

A.M.

V-C.